Name of the High Court		Number of cas pending as on 30-6-79
Orissa		8423
Patna		35513
Punjab and H	laryana	38413
Rajasthan		23957
Sikkim		11
otal of cases pen High Courts	ding in the	629722

Creation of Indian Judicial Service

- *6. SHRIMATI MARGARET ALVA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:
- (a) whether Government have taken any decision recently to create Indian Judicial Service as recommended by the Law Commission;
- (b) if so, what are the details in this regard: and
- (c) if the answer to part (a) above be in the negative by when a decision is likely to be taken in the matter?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR); (a) No. Sir.

- (b) Does not arise
- (c) It is difficult to indicate the time limit for taking a decision in the matter but I may assure the House that some decision will be taken as early as possible.

Broadcast/telecast of views of opposition parties

*7. DR. BHAI MAHAVIR: SHRI SYED AHMAD HASHMI:

Will the Minister of INFORMA-AND BROADCASTING be TION pleased to state:

(a) whether Government's attention has been drawn to the allegation made

by Shri M. C. Chagla to the effect that his T. V. interview after the Sabha poll had been censored by the Bombav T. V .:

- (b) if so, what are the facts of the case:
- (c) what action Government pose to take against the officials responsible for such censoring; and
- (d) what is Government's policy in regard to broadcast/telecast of views of opposition parties?

THE MINISTER OF INFORMA-TION AND BROADCASTING (SHRI V. P SATHE): (a) Yes. Sir.

- (b) and (d) Nothing was censored; a statement is laid on the Table of the House.
 - (c) Does not arise

Statement

The allegation by Shri M. C. Chagla to the effect that a statement by him to be included in a T. V. programme wag censored by Doordarshan Kendra, Bombay was published in some newspapers on January 14, 1980. The facts of the case are as follows: -

programme telecast by the The Bombay Kendra on January 13, 1980 was a 20-minute programme giving reactions of some eminent personalities available in Bombay on the results of the Lok Sabha elections as well as their views on the priorities before the new Government. For collecting material for this programme. statements by S/Shri Morarji Desai, M. C. Chagla, Nani Palkhiwala, M. V. Kamath, B. M. Gogte, Dev Anand, T.K. Tope, Nissim Ezekiel, and Smt. Nargis Dutt were recorded by Bombay Doordarshan Camera for the short film. As the total duration of the programme was 20 minutes and the statements collected these persons had to be fitted those 20 minutes in a balanced manner, some editing was inevitable at the time of compiling the programme.

This was purely to meet the professional needs and requirements. There was no intention whatsoever to supress the views expressed by anyone and there was no question of any censorship.

The Government's policy in regard to broadcast/telecast of view3 of the Opposition Parties is for the media to present a fair and balanced flow of information including contrasting views without advocating any opinion or ideology of its own and to maintain a non-partisan, and fair approach in the treatment of news and other programmes.

Supply of coal by the Civil Supplies Deptt. to Small Scale Units in Delhi

*8. SHRIMATI PRATIBHA SINGH: SHRIMATI SUSHILA SHAN-KAR ADIVAREKAR:

Will the Minister of ENERGY, IR-RIGATION AND COAL be pleased to state:

- (a) what criteria has been laid down by the Civil Supplies Department of the Delhi Administration for supply of ceal to Small Scale Industrial Units to meet their requirements; and
- (b) whether the criteria differentiates between various categories of small scale units or between old and new units; and if so, what are the reasons for such differentiation?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) Coal supply quota for small scale industrial units is fixed on the basis of their actual consumption of coal in the past.

(b) No differentiation between consumer of various categories is made. Actual consumption is the only criterion used for the allocation of coal quota

मतदातात्रों की सूचियों में से गायब नामों के सम्बन्ध में शिकायतें

* 9. श्री जगदीश प्रसाद माथुर : श्री हरी शंकर भाभड़ा : श्री सुन्दर सिंह भंडारी :

क्या विधि, न्याय ग्रौर कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) लोक सभा के चुनावों के लिए मतदाता सूचियों में से मतदाता स्रों के नाम गायब होने अथवा हिंदी की सूचियों में नाम मौजूद होने लेकिन अंग्रेजी की सूचियों में गायब होने की कुल कितनी शिकायतें निर्वाचन अायोग को प्राप्त हुई हैं ;
- (ख) इन शिकायतों के स्रनुसार मतदाता सुचियों से कुल कितने मतदातास्रों के नाम काट दिये जाने का स्रारोप है; स्रीर
- (ग) इस संबंध में प्राप्त हुई शिकायतों के प्रति सरकार की क्या प्रतिक्रिया है ग्रौर सरकार इस बारे में क्या कार्यवाही करने का विचार रखती है ?

†[Complaints regarding missing names from the electoral rolls

*9. SHR JAGDISH PRASAD
MATHUR:
SHRI HARI SHANKAR
BHABHRA:
SHRI SUNDER SINGH
BHANDARI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the total number of complaints received by the Election Commission regarding missing names of voters from the electoral rolls for elections to

^{†[]} English translation.